

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 08.02.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	IA (IBC)/297/2024 in Company Petition IB/364/2022
NAME OF THE COMPANY	
NAME OF THE PETITIONER(S)	Bank of Maharashtra
NAME OF THE RESPONDENT(S)	Mr. Gatpa Srikar
UNDER SECTION	95 of IBC

ORDER

IA (IBC)/297/2024

Present: Ld. Counsel Mr. Varun Ambati for the Applicant.

This application has been moved for closure of insolvency proceedings against the Personal Guarantor. Report has been filed stating the creditor has rejected the repayment plan. This plan in view of the circumstances has rightly been rejected and accordingly the same is approved. As such, the creditor is entitled to file an application for bankruptcy under Chapter IV. Accordingly, this application is allowed and disposed of.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)